

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/TT/2013

Subject : Determination of transmission tariff for (i) 400 kV D/C Raipur (Existing)- Raipur PS (Durg) T/L with associated bays, (ii) 400 kV D/C Raigarh PS (Near Kotra)- Raigarh (existing) S/S T/L with associated bays, (iii) ICTs & Reactors at Raigarh (Kotra) and Raipur (Durg) with associated bays under Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR-1) in Western Region for tariff block 2009-14.

Date of Hearing : 3.3.2015

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 48 others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S Raju, PGCIL
Shri. Mohd. Mohsin, PGCIL
Shri. Prashant Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for assets covered under Establishment of pooling stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh in Western Region. The instant petition covers eight assets. As per the Investment Approval (IA) dated 15.12.2010, the instant assets were scheduled to be commissioned within 32 months from the date of IA i.e. 14.8.2013. There is no time over-run in case of Assets I, II, IIIA, IV and V. In case of Assets III, IIIB, VI, VII and VIII there is a time over-run of 5, 2, 2, 6 and 2 months respectively. The representative of the petitioner also submitted that the RCE was approved by its Board on 24.2.2015 and a copy of the same was filed vide affidavit dated 27.2.2015.



2. None of the respondents were present.
3. The petitioner has further prayed for allowing additional RoE of 0.5% as provided under Regulation 15(2) of the 2009 Tariff Regulations as the assets were commissioned in 36 months which is within timeline of 40 months specified by the Commission.
4. In response to a query of the Commission regarding IDC, the representative of the petitioner submitted that IDC has been worked out as it is done in the other cases and same will be reflected in the Auditor certificate. The Commission observed that IDC will be allowed whenever it is paid and it will be accounted for the purpose of determination of tariff and the petitioner should submit the details of the interest accrued but not paid. The Commission observed that IDC which is not paid will be part of the undischarged liability, whether it is on account of equipment or asset or interest.
5. The Commission further directed the petitioner to submit the following information on affidavit for the purpose of determination of final tariff before 3.4.2015 with a copy to the respondents:-
 - a) DOCO certificate of Asset "765/400kV, 1500MVA, ICT-III at Raigarh Pooling station (near Kotra) along with associated bays".
 - b) Documentary evidence with regard to delay in commissioning of the assets.
 - c) Reason for cost over-run in commissioning of Asset-II and III.
 - d) Detail of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition.
 - e) All the assets have been funded through domestic as well as foreign loans carrying fixed rate of interest in case of bonds and floating rate in case of loans from banks/financial institutes. Reasons for which, the petitioner has claimed disproportionate IDC among the transmission elements covered in the instant petition.
 - f) The computation of the IDC (soft copy in excel format) and IEDC capitalized for both the assets along with the agreements of the loans deployed for the assets, applicable interest rates from time to time, exchange rate at the time of interest payment (in case of foreign loans) and interest payment schedule (whether quarterly/half yearly/annually).
 - g) In case of delay, submit actual IDC and IEDC from scheduled COD to actual COD.
 - h) Clarify, whether entire amount of IDC and IEDC has been paid prior to COD?
 - i) Submit the year wise details of liability discharged, corresponding to initial spares procured up to cut off date.

6. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

